- II. (i) Fifth Annual Report and Accounts of the Cashew Corporation of India Limited, for the year 1974-75, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-10326/76 for (i) and (ii)].

Annual Report (1973) of the Registrar of Newspapers for India, Part-D

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Seventeenth Annual Report of the Registrar of Newspapers for India, Part II, entitled 'Press in India' 1973. [Placed in Library.

Sec No. LT-10328/76].

REPORT OF THE PUBLIC **ACCOUNTS COMMITTEE (1975-76)**

DR. K. MATHEW KURIAN (Kerala): Sir, I beg to lay on the Table a copy of the Hundred and Ninety-fifth Report of the Public Accounts Committee (1975-76) on paragraph 10 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Railways) relating to Rajdhani Express.

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI BHAIYA RAM MUNDA (Bihar): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Forty-eighth Report of the Committee on the Welfare

of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Banking)—Recruitment of Probationary Officers in the Bank of India.

THE PAYMENT OF WAGES (AMEND-**MENT) BILL, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI INDER KUMAR GUJRAL): Sir, on behalf of the Labour Minister, Shri K. V. Raghu-natha Reddy, I beg to move that the following amendment made by the Lok Sabha in the Payment of Wages (Amendment) Bill, 1976, be taken into consideration, namely:

Enacting Formula

"That at page 1, line 1, for "Twenty-sixth' substitute 'Twenty-seventh'."

Sir, this is a small, verbal amendment and it has been notified.

The question was put and the motion was adopted.

SHRI INDER KUMAR GUJRAL: I move that the amendment made by the Lok Sabha in the Bill be agreed to.

The question was put and the motion was adopted.

SHRI T. K. SRINIVASAN (Tamil Nadu): Sir, I want to know . . .

MR. CHAIRMAN: It is not admitted. You please meet me and I will explain it to you.

DR. K. MATHEW KURIAN (Kerala): You should allow the calling attention notion.

MR. CHAIRMAN: When he agrees, why are you interpreting his mind?